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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

D.A.No.477/1990

New Delhi, This the 15th Day of July 1994

Hon'ble Shri C.J. Roy, Member(J)

Hon'ble Shri P.T.Thiruvenagadam, Member(A)

Shri Tota Ram  
S/o Shri Phool Singh  
R/D D-36 College Lane,  
Tilak Bridge  
Railway Colony,  
New Delhi

Office Address

Shri Tota Ram  
Inspector of Works(Estate)  
D.R.M. Office,  
New Delhi.

... Applicant

By Shri G D Bhandari, Advocate  
Versus

1. Union of India  
Through its General Manager  
Northern Railway  
Baroda House,  
New Delhi.
2. Divisional Superintending Engineer(Estate)  
Northern Railway  
D.R.M. Office  
New Delhi.
3. Divisional Railway Manager  
Northern Railway,  
Estate Entry Road,  
New Delhi.
4. The Chief Engineer  
M.T.P.(Railways)  
Tilak Bridge  
New Delhi.

By Shri B K Aggarwal, Advocate ... Respondents

O R D E R (oral)

Hon'ble Shri C.J.Roy, Member(J)

1. The learned counsel for the applicant states that the applicant has not contacted him subsequent to obtaining the interim order and he has no instructions. The learned counsel for the respondents stated that either the interim order be vacated or the case be dismissed for default as the applicant seems to be

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not interested in prosecuting the case. The DA is dismissed in default for want of prosecution. The interim order is vacated. No costs.

P. T. Thiruvengadam

(P.T. THIRUVENGADAM)  
Member(A)

C. D. Roy

(C.D. ROY)  
Member(J)

LCP